

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. 118/1992 in O.A. 819/1989.

DATED: 10-4-1992.

Shri Ghanshyam Dass V/s. Union of India & Others.

ORDER:

The instant R.A. has been preferred under Section 22(3)(f) of the Administrative Tribunals Act, 1985 seeking review of the judgment dated 21.1.1992, by which O.A. 819/89 was dismissed as barred by limitation.

2. As provided by Section 22(3)(f) of the Act ibid, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence; or
- (iii) for any other sufficient reason, construed to mean "analogous reason".

3. I have gone through the R.A. and find that it is not covered by any of the aforesaid provisions. The bar of limitation was thoroughly discussed in the judgment and I do not find any other "sufficient reason" justifying review of the judgment. Consequently, the R.A. merits rejection and the same is hereby rejected by circulation.

(i. am)
(P.C. JAIN)
MEMBER(A)
10-4-92.

Omshyam
Hon'ble Shri Maharaj Din,
Member (J).